

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).11637 OF 2004

(From the judgement and order dated 16/04/2004 in WA No.7997/1999  
of the HIGH COURT OF KARNATAKA AT BANGALORE)

SYNDICATE BANK & ORS

Petitioner(s)

VERSUS

VENKATESH GURURAO KURATI

Respondent(s)

(With prayer for interim relief)

Date: 14/03/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL

HON'BLE MR. JUSTICE P.P. NAOLEKAR

For Petitioner(s)

Mr. Parag P. Tripathi, Sr. Adv.

Mr. V. Sudeer, Adv.

Mr. Balaji Srinivasan, Adv.

Mr. M.B.R.S. Raju, Adv.

Ms. S. Sunita, Adv.

Mr. S. Sachin, Adv.

Mr. J.B. Ravi, Adv.

Mr. Raju Raj Jamawal, Adv.

Ms. M. Sailaja, Adv.

Mr. S. Srinivasan, Adv.

For Respondent(s)

Mr. Naveen R. Nath,Adv.

Ms. Lalit Mohini Bhat,Adv.

Ms. Hetu Arora,Adv.

Ms. Anitha Shenoy,Adv.

UPON hearing counsel the Court made the following

O R D E R

Leave granted.

Hearing expedited.

The interim order passed by this Court on 19th July, 2004

is

made absolute.

[ T.I. Rajput ]

[ V.P. Tyagi ]

Court Master

Court Master